ITEM NO.25 COURT NO.1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 23982/2023

SURYA PRAKASH **Petitioner(s)**

VERSUS

UNION OF INDIA & ORS. **Respondent(s)**

(FOR ADMISSION and IA No.146145/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No.146144/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.146143/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 06-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Petitioner-in-person (not present)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 Delay condoned.

2 Issue notice returnable on 15 July 2024.

3 Having regard to the issues which have been raised, we deem it appropriate and proper to appoint an Amicus Curiae in these proceedings.

4 We request Mr K Parameswar to assist this Court as Amicus Curiae.

5 The Registry shall serve a complete set of papers on the Amicus Curiae.

6 The petitioner, who appears in person and is absent today may be informed of the present order.

Signature Not Verified
Digitally signed by Gulshan Kumar Arora
Date: 2024.05.07 10:54:48 IST
Reason:

(GULSHAN KUMAR ARORA) **(SAROJ KUMARI GAUR)**
AR-CUM-PS **ASSISTANT REGISTRAR**